

ITEM NO.5 Court 14 (Video Conferencing) SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (CrI.) No. 7242/2021

(Arising out of impugned final judgment and order dated 01-09-2021 in ABA No. 754/2019 passed by the High Court of Judicature at Bombay)

FARHAN SHARUKH MIRZA Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.121080/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.121088/2021-EXEMPTION FROM FILING O.T. and IA No.121084/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.121082/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.121079/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.  
Mr. Ejaz Maqbool, AOR  
Ms. Pinaz C. Contractor, Adv  
Ms. Akriti Chaubey, Adv  
Mr. Faraz Maqbool, Adv  
Mr. Saif Zia, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 08.11.2021.

Dasti, in addition, is permitted to be served.

In the meanwhile, there shall be stay on arrest of the petitioner in FIR No.431/2018, police station Oshiwara, District

Mumbai, until further orders.

The petitioner shall cooperate in the pending investigation.

Copy of the petition be served additionally to the Standing Counsel for the State of Maharashtra.

(TUSHAR BISHT)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)